

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.97
TO BE ANSWERED ON THE 18TH JULY, 2018

VACANT LAND

97. SHRI GOPAL SHETTY:

Will the Minister of DEFENCE be pleased to state:

- (a) whether huge defence land is lying vacant in Mumbai, particularly in Malad Complex in Maharashtra;
- (b) if so, whether multistorey residential buildings have been constructed nearby the above vacant land;
- (c) if so, whether any circular restricting the reconstruction of the decades-old buildings built there has been issued;
- (d) if so, the details thereof along with the reasons therefor;
- (e) whether the Government has received any memoranda / requests opposing the above circular; and
- (f) if so, the details thereof and the details of steps taken by the Government in this regard?

A N S W E R

MINISTER OF STATE (DR. SUBHASH BHAMRE)
IN THE MINISTRY OF DEFENCE

रक्षा राज्य मंत्री

(डा. सुभाष भामरे)

(a) No defence land is surplus. All open spaces / defence lands are utilized / earmarked for defence purposes. Construction of Key Location Plan (KLP), modernization of Central Ordnance Depot and Armed Forces Medical Service Department has been planned on said vacant land.

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(b) Information on buildings built around defence land in Mallad Complex is not held by the Ministry of Defence.

(c) & (d): The Government has issued guidelines for issue of no objection certificate by Local Military Authority in respect of any construction coming up in the vicinity of defence establishments. In case of establishments notified under the Works of Defence Act, 1903, construction is not permitted within notified safety / security zone.

(e) & (f): Some representations / requests have been received against the guidelines dated 21.10.2016. Army Headquarters has also raised certain concerns from a security perspective.
